

10. Industrial instruments; indicating, recording and regulating devices for pressure, temperature, rate of flow, weights, levels and the like.

11. Scientific instruments.

121 Nitrogenous and Phosphatic Fertilisers falling under Inorganic fertilisers under '18 Fertilisers' in the First Schedule to the IDR Act, 1951.

13. Chemicals (other than Fertilisers):

- (1) Inorganic heavy chemicals
- (2) Organic heavy chemicals
- (3) Fine Chemicals, including photographic chemicals
- (4) Synthetic resins and plastics
- (5) Synthetic rubbers
- (6) Man-made fibres
- (7) Industrial explosives
- (8) Insecticides, fungicides, weedicides and the like.
- (9) Synthetic detergents
- (10) Miscellaneous chemicals (for industrial use only).

14. Drugs and Pharmaceuticals:

(a) Drug intermediates from the basic stage for production of high technology bulk drugs; and

(b) High technology bulk drugs from basic stage and formulation based thereon with an overall ratio of bulk drug consumption (from own manufacture) to formulation from all sources of 1:5.

15. Paper and pulp including paper products.

16. Automobile Tyres and Tubes.

17. Plate Glass

18. Ceramics:

- (1) Refractories
- (2) Furnace lining bricks-acidic, basic neutral.

19. Cement Products:

- (1) Portland cement
- (2) Asbestos cement.

PART—B:

In addition to industries listed in Part A above, the following industries to the extent they are not already included in Part A above:—

1. Automobile ancillaries
2. Castings and closed die forgings
3. Tractors
4. Commercial vehicles
5. Conveying equipment
6. Diesel engines, pumps
7. Cranes
8. Earthmoving, mining and metallurgical equipment
9. Hydraulic equipment
10. Industrial machinery, including chemical plant and machinery
11. Machine tools
12. Textile machines
13. Power transmission and distribution equipment (other than cables and wires)
14. Power transformers
15. Switchgears.

[NOTE: The Schedule of industries follows generally the First Schedule to the Industries (Development and Regulation) Act, 1951. Items of manufacture reserved for the public sector under Schedule 'A' to the Industrial Policy Resolution, 1956 are excluded for the facility of automatic growth.]

**Setting up of Industries in U.P. and Bihar**

2202. SHRI RAM SINGH SHAKYA: Will the Minister of INDUSTRY be pleased to state:

(a) whether the Central Government have received any application for setting up industries in the backward districts of U.P. and Bihar during 1979-80;

(b) if so, the number thereof and the names of the industries proposed to be set up;

(c) whether licences and the letters of intent have been issued to the applicants in this regard; and

(d) if so, the broad outlines thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) and (b). During the year 1979-80, nine applications for grant of industrial licences were received for setting up industries in the backward districts of U.P. and Bihar. These applications were for the manufacture of Electronic Watches, Pulp, Writing & Printing Paper, ERW Steel Tubes, Hydrogenated Oils and Vanaspati.

(c) and (d) All the nine applications have since been disposed of. Five applications have been approved and Letters of Intent issued. The remaining four applications have been either rejected or closed.

**Take over of Indian Paper Pulp Co., West Bengal**

2204. SHRI M. ISMAIL: Will the Minister of INDUSTRY be pleased to state:

(a) whether the expert appointed by Government to examine the question of "Take over of Indian Paper Pulp Co., West Bengal" has submitted its recommendations;

(b) if so, the salient points of the recommendations;

(c) action taken by Government on the recommendations;

(d) if answer to part (a) is in the negative, how long it will take for the expert committee to submit its recommendations;

(e) whether pending submission of the recommendation, Government

are taking steps to release adequate funds for payment of wages, bonus etc. to the workers of Indian Paper Pulp; and

(f) if so, the nature of steps taken thereof?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA): (a) to (c) The report of the expert group has just been received, and is being studied.

(d) Does not arise.

(e) and (f). Arrangements have been made for payment of lay-off compensation to the employees of Indian Paper Pulp Company.

**Guidelines to States Re. Promulgation of Ordinances on Detention**

2205. PROF. MADHU DANDAVATE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether any guidelines have been issued to the States to promulgate ordinances providing for detention for a definite period; and

(b) if so, the reasons thereof?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): (a) No, Sir. However, a Central Ordinance, viz. the National Security Ordinance, 1980, providing for preventive detention in certain cases, is already in force in all States (except J & K).

(b) Does not arise.

**Amendment to Payment of Gratuity Act, 1972**

2206. SHRI SUBODH SEN: Will the Minister of LABOUR be pleased to state:

(a) whether representation has been received from West Bengal Tea Employees' Association, Jalpaiguri dated the 27th July, 1980 for amendment of Payment of Gratuity Act,